

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the day 12th August 1997.

ORIGINAL APPLICATION NO. 582 OF 1997.

CORAM : Hon'ble Dr. R.K. Saxena, J.M.

Hon'ble Mr. D.S. Paweja, A.M.

A.K. Dutta, son Late T.C. Dutta,
at present posted as Deputy Controller
of Defence Accounts in the office of the
Chief Controller of Defence Accounts,
Draupadi Ghat, Allahabad, R/o 113/89
Darbhanga Colony, Allahabad.

..... Applicant.

(By Advocate Shri G.D. Mukherjee)

Versus

1. The Union of India through Secretary,
Ministry of Finance, North Block,
New Delhi.
2. Financial Adviser (Defence Services)
Ministry of Defence (Finance) South Block,
New Delhi.
3. Controller General of Defence Accounts,
West Block-V, R.K. Puram,
New Delhi-110066.
4. Chief Controller of Defence Accounts,
(Pensions) Draupadi Ghat,
Allahabad-211014.

..... Respondents.

(By Advocate Shri N.B. Singh)

ORDER (ORAL)

By Hon'ble Dr. R.K. Saxena, J.M.

-OLI-

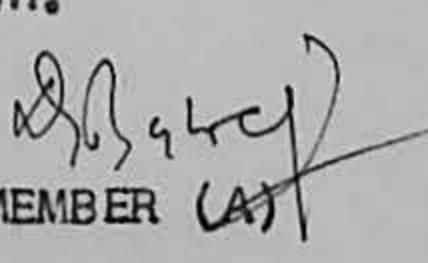
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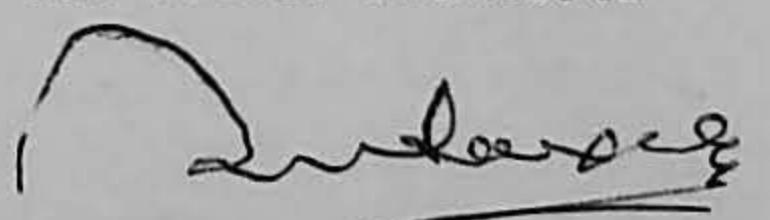
1. Shri A.K. Dutta has filed this petition to seek the relief that the respondents be directed to fix his pay in senior scale w.e.f. 11.3.1988, to pay arrears of the salary, to grant pension to the applicant on the basis of the revised salary and also to pay interest at the rate of 18%. This petition was represented on 21.5.1997 and was listed before the bench on 5.6.1997 when the notices were directed to be issued to the respondents to file counter reply. In pursuance of the said notices Shri N.B. Singh, Senior Standing Counsel, for the respondents filed vakalatnama on 24.7.1997 but no Counter-reply has been filed.

2. Shri Satyajeet Mukherjee one of the counsel of the applicant and Shri N.B. Singh counsel for the respondents are present.

3. Misc. application no. 2800/97 has been moved on behalf of the applicant with the prayer that the permission to withdraw the O.A be granted. Shri Satyajeet Mukherjee makes statement at bar in addition to the Misc. application referred to above that whatever relief was claimed by the applicant, is being granted by the respondents to him. Therefore, the applicant does not want to proceed with the case.

4. In view of these facts, the permission to withdraw the O.A is granted and O.A stands dismissed as withdrawn.


MEMBER (A)


MEMBER (J)

am/